

administer the estate of the deceased, on an application in Form-2 accompanied by the following documents; namely:-

- (a) death certificate;
- (b) pass book or deposit receipt/statement of account in original;
- (c) Affidavit;
- (d) letter of disclaimer;
- (e) Bond of Indemnity;

(ii) if the eligible amount in the account of the deceased is above Rs. 5 lakh, the amount shall be paid by the accounts office to the claimant on submission of 'Succession Certificate' issued by the court along with the following documents; namely:-

- (a) claim form;
- (b) pass book or deposit receipt or statement of account in original;
- (c) death certificate of the account holder.

(2) Where there are not more than three surviving nominees or legal heirs, they may, at their option, continue the account and receive the amount of deposit along with interest on maturity in the manner provided for in this Scheme, as if they had opened the account themselves.

(3) Where the account is not continued under sub-paragraph (2), it shall be closed and the amount of deposit along with interest as provided in paragraph 7 shall be paid.

(4) On the death of one or two of the account holders in a joint account, the surviving account holder or holders, if any, shall be treated as the owner or owners of the account and such account holder or holders may continue the account or close the account in the manner specified under sub-paragraph (3).

10. Application of General Rules.- The provisions of the General Rules shall, so far as may be, apply in relation to the matters for which no provision has been made in this Scheme.

11. Power to relax.- Where the Central Government is satisfied that the operation of any of the provisions of this Scheme causes undue hardship to the account holder, it may by order, for reasons to be recorded in writing, relax the requirements of that provision or provisions in a manner not inconsistent with the provisions of the Act.

[F.No.2/2/2018 NS (Pt.I)]

RAJAT KUMAR MISHRA, Jt. Secy.

FORM - 1

[See sub-paragraph (1) of paragraph 3]

(Application for opening an account)

To

The Postmaster/Manager

.....
.....

Paste photograph of applicant/s

Sir,

I/We(account holder(s)/guardian) hereby apply for opening of an account under National Savings Certificates (VIII issue) scheme in your Post Office/Bank.

I/We tender herewith Rs...../-
 (Rs.....) in cash/Cheque/DD.
 No..... date..... as initial deposit. My/our particulars are as under:-

1. Name of First Depositor

.....
 Husband/Father /mother's name or Guardian appointed by Court

Date of Birth

.....
 (DD / MM / YYYY)

(In words).....

2. Name of Second Depositor

.....
 Husband/Father /mother's name

Date of Birth

.....
 (DD / MM / YYYY)

(In words).....

3. Name of Third Depositor

.....
 Husband/Father /mother's name

Date of Birth

.....
 (DD / MM / YYYY)

(In words).....

4. Name of minor/person of unsound mind account holder

.....
 Father /mother/guardian's name

Date of Birth

.....
 (DD / MM / YYYY)

(In words).....

5. Aadhaar Number of account holder(s)

.....

6. Permanent Account Number (PAN) of account holder(s)

.....

7. Present Address

.....

Permanent Address

.....

.....

8. Contact details Telephone Number.....
Mobile Number.....
Email ID.....
9. Type of Account Single or Joint or through Guardian for Minor or person of unsound mind or blind or differently abled through authorised person.
10. (*) Details of date of birth of minor
(Applicable in case of minor account)
- a) Certificate No.
b) Date of Issue
c) Issuing authority
11. (*) Name of Guardian (Natural/Legal)
(In case the account is opened on behalf of a Minor/person of unsound mind)
12. Details of other KYC documents attached 1. Proof of identification
2. Address proof
- The following documents are accepted as valid documents for the purpose of identification and address proof: 1. Passport 2. Driving license 3. Voter's ID card 4. Job card issued by NREGA signed by the State Government officer 5. Letter issued by the National Population Register containing details of name and address;
13. The operation of the account will be:- (a) By all the holders together or the surviving holder/s.
(In case of joint account) (b) By either of the holder/s, or the surviving depositor/s,
14. My/our specimen Signatures
- 1..... 2..... 3.....
(Name).....
- 1..... 2..... 3.....
(Name).....
- 1..... 2..... 3.....
(Name).....
- 1..... 2..... 3.....
(Name).....

I hereby undertake to abide by the scheme provisions and Government Savings Promotion rules-2018 applicable on the Scheme and amendments issued thereto from time to time.

Signature or thumb impression of account holder(s)/guardian

Date:.....

Nomination

16. I/we.....hereby nominate the person(s) mentioned below to whom to the exclusion of all other persons in the event of my death the amount standing to my credit in National Savings Certificates (VIII issue) at the time of my death would be payable.

S.No.	Name(s) of the nominee(s) and relationship	Full address (s)	Aadhaar number of nominee(optional)	Date of birth of nominee in case of minor	Share of entitlement	Nature of entitlement Trustee or owner
1						
2						
3						
4						

As the nominee(s) at Serial No.(s).....specified above is/are minor(s), I appoint
Shri/Smt/Kumari.....S/o,D/o,W/o.....
.....Address.....
.....to receive the sum due under the said account in the event of my death during the minority of the nominee(s).

1. Signature of witness.....

Name & Address.....

2. Signature of witness.....

Name & Address.....

Signature or thumb impression of account holder(s)/guardian

Place:

Date:

For use of Post Office/Bank

The account has been opened in the name of.....on.....with
initial.....deposit.....of
Rs.....under.....(name of the
scheme) vide Account No. dated

Customer identification Number.....

Nomination has been registered vide
No.....dated.....

Signature and seal of competent authority

FORM - 2**[See sub-paragraph (1) of paragraph 5]****(Application for closure of account)**

Name of Post Office/Bank.....

Date.....

Account Number.....

1. I/we hereby submit pass book/deposit receipt and apply for closure of my/our above mentioned account matured on.....

2. Please Credit the amount of eligible balance in my matured account to my SB Account no..... standing at.....(Name of Account office).

or

Please issue a Demand Draft/account payee cheque

or

Please pay in cash (applicable if the amount is below permissible limit).

*Certified, that the amount held in the account is required for the use of
.....who is alive and still a Minor.

Signature or thumb impression of account holder(s)/guardian

(Thumb impression should be attested by a person known to Accounts office)

Payment Order

(For office use only)

Date

Payment detail

Principal amount Rs.

(+) Interest due Rs.

(-) Recovery of overpaid interest Rs.

Deduction if any Rs _____

Total Amount due Rs _____

Pay Rs. _____ (in figures) _____ (in words)

Date

Signature of Postmaster/Manager

Acquittance

(to be filled by depositor)

Received Rs . _____ (In figures) _____ (in words) By cash/cheque/DD bearing no.....dated...../by transfer to Account No.....

Date:

Signature/thumb impression of account holder(s)/guardian

FORM - 3**[See sub-paragraph (1) of paragraph 6]****(Application for pledging of account)**

To

The Postmaster/Manager

.....

Sir,

1. I/We am/are required to deposit an amount of Rs. as security with (official designation of the gazetted officer of the Government or name of the Reserve Bank of India or a Scheduled Bank, Cooperative Bank, Registered Cooperative Society, Corporation, A Government Company or Local Authority). I/We therefore request you to transfer the deposit in Account Number _____ under National Savings Certificates (VIII issue) as security in favour of (Official Designation of the Officer or name of the Branch etc to whom the Account is being pledged as security.)

2. I/We agree that the account(s) can be encashed by the pledgee when the security has been forfeited. Nomination vide registration number.....in the account stands cancelled.

Particulars of Account

Account number	Date	Name of Account office	Amount

The authority mentioned above has agreed to accept the pledge. A pledge acceptance duly signed by the competent authority as pledgee is attached.

Dated :

Signature of account holder(s)/guardian

Address

For office use only

Account number_____ has been pledged vide registration no.....dated..... and necessary entries have been marked in the record. Passbook/deposit receipt/statement of account has also been marked with pledge and returned to the account holder.

Signature of Post Master/Manager

Seal

अधिसूचना

नई दिल्ली, 12 दिसम्बर, 2019

सा.का.नि. 920(अ).— केन्द्रीय सरकार, सरकारी बचत संवर्धन अधिनियम, 1873 (1873 का 5) की धारा 3क द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित स्कीम बनाती है, अर्थात:-

1. संक्षिप्त नाम और प्रारंभ: (1.) इस स्कीम का संक्षिप्त नाम किसान विकास पत्र स्कीम, 2019 है।

(2.) यह राजपत्र में अपने प्रकाशन की तारीख से प्रवृत्त होगी।

2. परिभाषा:

(1) इस स्कीम में जब तक कि संदर्भ से अन्यथा अपेक्षित न हो,

(क) **"खाता"** से इस स्कीम के अधीन खोला गया खाता अभिप्रेत है;

(ख) **"खाता धारक"** से जिसके नाम खाता धारित हो वह व्यक्ति अभिप्रेत है;

(ग) **"अधिनियम"** से सरकारी बचत संवर्धन अधिनियम 1873 (1873 का 5) अभिप्रेत है;

(घ) **"प्ररूप"** से इस स्कीम से संगलन प्ररूप अभिप्रेत है;

(ङ) **"साधारण नियम"** से सरकारी बचत संवर्धन साधारण नियम, 2018 अभिप्रेत है।

(च) **"वर्ष"** से खाता में राशि जमा करने की तारीख से शुरू होने वाली बारह माह की अवधि अभिप्रेत है।